

(2017) 02 RAJ CK 0038
In the Rajasthan High Court
Case No : 740 of 2017

Alok Agnihotri S/o Jagdish Prasad

APPELLANT

Vs

State of Rajasthan

RESPONDENT

Date of Decision : 06-02-2017

Acts Referred:

[Code of Criminal Procedure, 1973](#), [Section 438](#) - Direction for grant of bail to person apprehending arrest
[Indian Penal Code, 1860](#), [Section 498A](#), [Section 323](#)

Citation : (2017) 02 RAJ CK 0038

Hon'ble Judges : Sanjeev Prakash Sharma

Bench : SINGLE BENCH

Advocate : B.S. Inda, D.S. Thind, Deepak Choudhary, Umesh Shrimali

Final Decision : Allowed

Judgement

1. This application for anticipatory bail under sec.438 CrPC has been filed in connection with FIR No.278/2016, Police Station- Mahila Thana, District Sri Ganganagar, for offences punishable under sections 406, 498A, 323, 377, 506 IPC.
2. Learned counsel for the petitioner submits that FIR has been lodged after 15 days of marriage for offence under sections 406, 498A, 323, 377, 506 IPC. Learned Public Prosecutor opposed the bail application.
3. Heard learned counsel for the accused-applicant as well as learned Public Prosecutor.
4. Having considered the facts and circumstances of the matter,

without commenting on the merits of this case, I deem it just and proper to grant the benefit of anticipatory bail to the accused- applicant under Section 438 Cr.P.C.

5. Accordingly, this bail application is allowed and it is directed that in the event of arrest of accused-applicant in connection with FIR No.278/2016, Police Station, Mahila Thana, District Sri Ganganagar the accused-applicant - Alok Agnihotri s/o Jagdish Prasad aforesaid shall be released on bail provided he furnishes a personal bond in the sum of Rs.50,000/- along with two sureties in the sum of Rs.25000/- each, to the satisfaction of the concerned Investigating Officer/S.H.O. on the following conditions:

(1) He shall make himself available for interrogation by Investigating Officer as and when required; (2) He shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any Police Officer;

(3) He shall not leave India without the previous permission of the trial court.